

DIVISION BENCH  
COURT - II

**O-217**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(CAA)/107(KB)2023  
IN  
C.A.(CAA)/134(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>TH</sup> JULY 2024**

IN THE MATTER OF	SHRI ARYAVARAT TRADING CO LTD
UNDER SECTION	SEC. 230-232 - SECOND MOTION

**Appearance (via video conferencing/physically)**

Ms. Madhuri Pandey, PCS ]for the Petitioner

Mr. Channakeshava, JD from the office of RD(ER), Kolkata

**ORDER**

1. Ld. Counsel / AR for the parties present.
2. Ld. AR appearing from the office of RD(ER), Kolkata submits that the Balance Sheet and Profit & Loss Account and related Schedules and notes attached with the Form AOC-4 filed by Transferor Company, Golden Vincom Private Limited in respect of Financial Year ended on 31.03.2023 are not readable and legible and otherwise they have no objection in passing sanctioning order by this Tribunal.
3. Ld. Counsel for the Petitioner states that they have availability of that documents only.
4. Heard the Ld. Counsel /AR on the both sides and **Reserved for Orders.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**